

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,  
MUMBAI

C.P. (IB)-1406/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.08.2018**

NAME OF THE PARTIES: RNP Scaffolding & Formwork Pvt. Ltd.

**v/s.**

Hindustan Construction Co. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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**Order**

22. C.P. (IB)-1406/(MB/2018)

The counsel for the petitioner present and submits that they have entered into consent terms with the Corporate Debtor and filed the consent terms. In view of the consent terms and at the request of the counsel for the petitioner wants to withdraw this petition. Accordingly, the petition is dismissed as withdrawn.

sd/-

V. NALLASENAPATHY  
Member (Technical)

/PS/

sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)